

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01205/2019
Chandigarh, this the 21st day of November, 2019

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

....

Vinod Kumar Sharma, S/o Late Sh. Bampal Sharma, aged 60 years, working as Assistant Engineer (Civil) in the office of Garrison Engineer (Air Force), Ambala Cantt. (Resident of House No. 33 A, Church Road, Near Air Force School, Ambala Cantt – 133001.

Group B

....Applicant

(Present: Mr. Rishav Sharma, Advocate)

Versus

1. Union of India through its Secretary, Ministry of Defence, South Block, New Delhi – 110011.
2. The Engineer in Chief, Military Engineer Services, Kashmir House, Rajaji Marg, New Delhi -110011.

.... Respondents

(Present: Mr. Sanjay Goyal, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. This O.A. has been filed by the applicant seeking issuance of a direction to Respondent No. 2 to decide the statutory appeal of the applicant filed under the CCS (CCA) Rules, 1965.
2. Heard.
3. Learned counsel argued that in terms of Ministry of Home Affairs Memorandum dated 13.07.1981(Annexure A-3) and O.M. dated 15.05.1971 (Annexure A-2), the Appellate Authority has to decide the appeal within one month from the date of its receipt, but the appeal dated 28.08.2019 (Annexure A-1) stands unanswered even after lapse of two and a half months. He, therefore, makes a prayer that the

respondents be directed to decide the appeal of the applicant expeditiously.

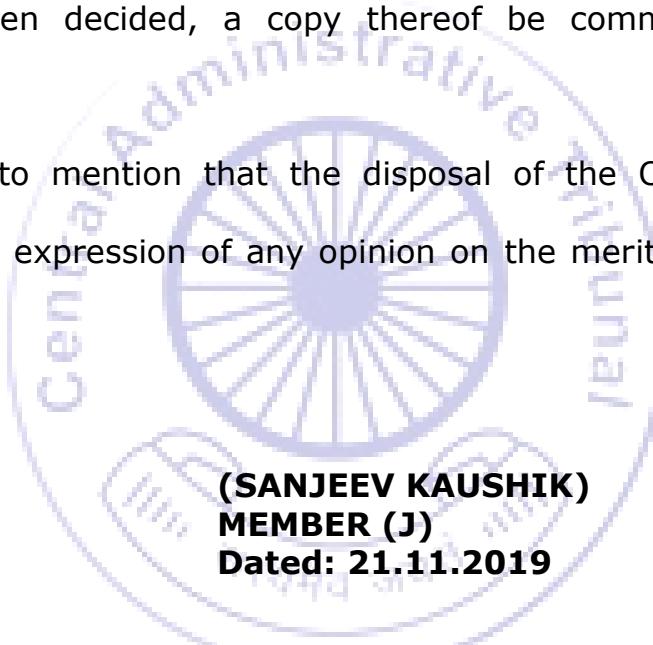
3. Notice.

4. At this stage, Mr. Sanjay Goyal, Sr. CGSC, appears and accepts notice. He does not object to the disposal of the O.A. in the above manner.

5. In the wake of above, the O.A. is disposed of in limine, with a direction to the Appellate Authority amongst the respondents to consider and decide the indicated appeal (Annexure A-1) within one month. If it has already been decided, a copy thereof be communicated to the applicant.

3. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

'mw'



(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 21.11.2019